

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/GT/2022

Subject : Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from COD of Unit-I (30.4.2019 to 31.3.2024)

Petitioner : Meja Urja Nigam Private Limited

Respondents : UPPCL and 5 others

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, MUNPL
Ms. Ritu Apurva, Advocate, MUNPL
Shri M. Karthikeyan, Advocate, MUNPL
Ms Neelam Singh, Advocate, MUNPL
Shri Amit Arora, MUNPL

Record of Proceedings

Since the order in the Petition (which was reserved on 6.4.2023) could not be issued prior to one Member of the Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since the pleadings and oral submissions have been completed, the Commission may reserve its order in the petition. She, however, submitted that in case any clarification/additional information is required, the Petitioner would furnish the same.

3. None appeared on behalf of the Respondents despite notice.

4. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to submit the following additional information after serving copy to the Respondents on or before **28.2.2024**:

- (i) *Audited Balance sheet for the Financial Year 2020-21 and 2021-22.*
- (ii) *Unit-wise actual water charges for the 2019-20, 2020-21 and 2021-22 duly certified by auditor.*
- (iii) *Legible copies of Annexure D-5.*
- (iv) *Detailed justification for claiming Short Term FERV and Loan FERV transferred to P&L claimed for (-) Rs. 91.61 lakh in 2019-20, Rs. 5326.99 lakh in 2020-21. Also provide detailed calculations along with justification and editable soft copy with formulas for the same, duly certified by the auditor.*



- (v) *Detailed (day-wise) calculation in respect of IDC, FC & FERV claim stating the date and amount of drawl/ repayment, applicable ROI along with resets, if any, applicable exchange rates considered on various dates for working out IDC & FERV claim along with the editable soft copy with formulas and legible IEDC Auditor's Certificate.*
- (vi) *Reconciliation of IDC, FC and FERC claimed as on COD of both the Units as per Form B with that as per Form L and Form M duly certified by an auditor.*
5. The Respondents are permitted to file their replies after serving a copy to the Petitioner by **8.3.2024**, and the Petitioner may file its rejoinder, if any, by **13.3.2024**.
6. Subject to the above, the order in the Petition was reserved

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

